

[Sh. Ram Naik]

Hindi Proceedings of the House. The hon. Ministers and the hon. Members while speaking in Hindi, have also been referring to it as 'Bombay'.

I have the privilege of representing Mumbai as a Member of Parliament. Alongwith me, 5 other also represent Mumbai.

I would like to inform the hon. Members, the hon. Ministers and the Central Government that the name 'Bombay' is a distortion. Proper names are not to be translated. Therefore, use of wrong words should be stopped at once. If the Government changes its policy, the common man of Maharashtra will be delighted.

At the same time, I would like to draw the attention of the Government, the hon. Minister and the hon. Members to the constitution of India which was adopted in 1950. The name of the State in Hindi as included in the First Schedule to the Constitution is "Mumbai". Thereafter, in 1960, the States were reorganised and two separate states of Maharashtra and Gujarat were formed. The Central Government should issue instructions to all the departments that they should write the name of Bombay as "Mumbai" in future. Proper names are not to be translated. This rule of linguistics should be kept in mind and instead of Bombay the word 'Mumbai' should be used in English also.

[English]

MR. CHAIRMAN: Now we are going to take the next item—Discussion under Rule 193.

(Interruptions)

SHRI KALKA DAS (Karol Bagh): Mr. Chairman, there are two Discussions under Rule 193, one on U.S. intervention in Panama and the other on communal situation in the country. I want to know whether both the discussions will be taken up today as it is already late...(Interruptions)

MR. CHAIRMAN: First we shall take up communal situation. After that we shall take up the other one, according to the Agenda.

(Interruptions)

[Translation]

ONE HON. MEMBER: Sir, I had also given a notice but my name has not been called (Interruptions)

[English]

MR. CHAIRMAN: I want to inform the hon. Members that I can go only according to the approved list of names in regard to Matters under Rule 377.

(Interruptions)

MR. CHAIRMAN: Nothing goes on record.

(Interruptions)*

MR. CHAIRMAN: I would like to inform the hon. Members that dinner is arranged for the Members in Room Nos. 72 & 73 in the first floor.

SHRIB. RAJA RAVI VARMA (Pollachi): Mr. Chairman, Sir, my name is there in approved list under Rule 377.

MR. CHAIRMAN: When I called your name, you were not here. Now I allow you.

(xv) **Need to implement the Four Zone Pattern Scheme for Irrigation in some regions of Tamil Nadu**

SHRI B. RAJA RAVI VARMA : (Pollachi): Pappankulam, Uralpatti, Andigoundenur and some other villages in the eastern side of Udumalpet in Tamil Nadu are in the grip of severe drought. Under Parambikulam Aliyar Project Kiluvankatt Branch canal was constructed 10 years ago to irrigate 17,000 across in the above area. But due to non-implementation of Four Zone pattern, water could not be released for irrigation through Kiluvankatur canal. I request the Government to take urgent steps to ensure implementation of the Four Zone pattern in Parambikulam Aliyar Project areas at the earliest.